GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:3102 ANSWERED ON:07.08.2015 Dumping of Scrap Giluwa Shri Laxman;Khaire Shri Chandrakant Bhaurao

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

a) whether the Government has taken note of dumping of scrap of other countries at Indian ports; and

b) if so, the irregularities/violation noticed against importers in this regard and the action taken against them during each of the last three years and the current year?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) Import of metallic scrap, like that of copper, brass, nickel, aluminium, zinc, tin, magnesium is 'free' subject to a Pre-Shipment Inspection Certificate (PSIC) (as per procedure laid in Chapter 2 of Handbook of Procedure and Foreign Trade Policy 2015-20), to be submitted by the importer to Custom authority at the time of clearance.

India is a net importer of scrap to meet the high demand of steel and other products and Indian industry requires scrap at competitive prices to meet the demand of the domestic industry. As such, there is no complaint of dumping of scrap below market price from any country.

(b) Based on certain complaints received and investigation by the Inter-Ministerial teams, the names of 13 Pre-Shipment Inspection Agencies (PSIAs) have been removed from the approved list of PSIAs after following due process of law. Further, in the Handbook of Procedure of the Foreign Trade Policy 2015-20, the procedure for recognition of PSIA as well as the inspection procedure have been made more stringent.
